

MINUTES OF THE MEETING No. 30/08 HELD ON 31.10.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 30/08 meeting of Norms Committee was held on 31.10.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 29/08 for confirmation and confirmed and adopted the same without any change.

Case No A-877 NC No.30/08 Dated 31.10.2007	M/s. Gulbrandsen Chemicals Pvt. Ltd. F.No.01/83/50/1423/AM08/DES-IV RLA No. 34/24/40/83/AM08 Lic. No. 3410019350 Dt. 2.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 26.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Tetrabutyl Tin -----1 kg.

Item of Import

1. Tin Ingots ----- 0.364 kg.
2. Aluminium Powder-----0.119 kg.

Item of Export

Monobutyl Tin Trichloride -----1 kg.

Item of Import

1. Tin Ingots ----- 0.497 kg.
2. Aluminium Powder-----0.062 kg.

Item of Export

Di-n-Butyl Tin Oxide -----1 kg.

Item of Import

1. Tin Ingots ----- 0.564 kg.
2. Aluminium Powder-----0.096 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-878 NC No.30/08 Dated 31.10.2007	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/1422/AM08/DES-IV RLA No. 03/94/40/360/AM08 Lic. No. 0310436281 Dt. 16.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 4.10.2007 and decided to approve this case as under:-

Item of Export

Qty.

Item of Import

Qty.

NEOBRITE PA Containing 95% Propargyl Alcohol.	1 KGS	Propargyl Alcohol (Prop -2-YN-1-OL)	950 Gms
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HALLMARK AS 6 Containing 9.3% Raluplate SP 2, 2.4% Propargyl Alcohol, 4.7% Butynediol, 5.6% Sodium Sulphite and 3.7% Allyl Chloride.	1 KGS	Raluplate SP2 (3- Sulfopropyl)-Pyridinium- Betaine	93 GMS
		Propargyl Alcohol (Prop -2-YN-1-OL)	24 GMS
		Butynediol (2-Butyne-1, 4-Diol)	47 GMS
		SODIUM SULPHITE	56 GMS
		Allyl Chloride (3-Chloropropene)	37 GMS

		Allyl Chloride (3-Chloropropene)	
NEOBRITE 144 ALS Containing 20% Allyl Chloride and 30% Sodium Sulphite.	1 KGS	Sodium Sulphite	200 Gms
			300 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-879 NC No.30/08 Dated 31.10.2007	M/s. Gulbrandsen Chemicals Pvt. Ltd. F.No.01/83/50/1424/AM08/DES-IV RLA No. 34/24/40/87/AM08 Lic. No. 3410019376 Dt. 7.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 26.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Tetrabutyl Tin ----- 1 kg.

Item of Import

1. Tin Ingots ----- 0.364 kg.
2. Aluminium Powder-----0.119 kg.

Item of Export

Monobutyl Tin Trichloride ----- 1 kg.

Item of Import

1. Tin Ingots ----- 0.497 kg.
2. Aluminium Powder-----0.062 kg.

Item of Export

Di-n-Butyl Tin Oxide ----- 1 kg.

Item of Import

1. Tin Ingots ----- 0.564 kg.
2. Aluminium Powder-----0.096 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-880	M/s. Avignon Exim Pvt. Ltd.
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NC No.30/08 Dated 31.10.2007	F.No.01/83/50/1144/AM08/DES-IV RLA No. 03/94/40/1447/AM07 Lic.No. 0310425781 Dt.5.4.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms and decided to check up earlier NC decision for the same product. The firm/Technical Authorities may be addressed a letter. The case is deferred for four week. Accordingly the case may be re-listed on 28.11.2007.

Case No A-881 NC No.30/08 Dated 31.10.2007	M/s. Atul Limited F.No.01/83/50/69/AM08/DES-IV RLA No. 08/24/40/24/AM08 Lic.No. 0810064560 Dt.1.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/97/2007/PC.II dated 17.8.2007 and decided to approve this case as under:-

Item of Export

Reactive Polyamide Resin -----1 kg.

Item of Import

1. Dimer Acid ----- 0.667 kg.
2. Triethylene Tetamine-----0.433 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-882	M/s. Zenith Rubber & Plastic Works
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NC No.30/08 Dated 31.10.2007	F.No.01/83/50/742/AM07/DES-IV RLA No. 03/95/40/777/AM07 Adv. Lic. No. 0310402087 dt. 29.9.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and after deliberation it was decided to transfer this to DES VII (Plastic / Rubber) alongwith Technical comments dt. 31.10.2007

Case No D-12 NC No.30/08 Dated 31.10.2007	M/s. The Kerla Mineral & Metal Ltd. F.No.01/83/162/755/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of DEPB rate for the export product Titanium dioxide (Rutile) and after detailed discussion decided to recommend this case to DEPB Committee with 125% Value Addition.

Case No D-13 NC No.30/08 Dated 31.10.2007	M/s. Travancore Titanium Products Ltd. F.No.01/83/162/698/AM08/DES-IV
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The Committee considered the case as per agenda for enhancement of export incentive under DEPB Scheme and after discussion it was noted that data of value Addition is not furnished. The firm may furnish said document through CHEMEXCIL in prescribed form. Accordingly the case may be re-listed on 28.11.2007.

Case No D-14 NC No.30/08 Dated 31.10.2007	M/s. Gujarat Glass (P) Ltd. F.No.01/82/162/917/AM07/DES-IV
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The Committee considered the case as per agenda for clarification regarding fixation of DEPB rate for the export product Glass Bottles)Non-Yellowish ping coloured Bottles) against SION at A-3016 and decided to call for the production and consumption data duly certified by central excise in respect of item no. 7 (former) used in export production from the firm. It is also noted that Titanium Dioxide Rutile is not listed by its own name and qty. of 25% is not required and is exorbitant import item. Accordingly the case may be re-listed on 28.11.2007

Case No M-438 NC No.30/08 Dated 31.10.2007	M/s. Oshiwara Health Care Product F.No.01/83/50/1071/AM07/DES-IV RLA No. 03/95/40/1100/AM07 Lic. No. 0310413841 Dt. 28.12.2006 Lic. No. 0310399591 Dt. 15.9.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as under:-

Item of Export

Toilet Soap (TFM 72%-76%)-----1 kg.

Item of Import

Soap Noodles (TFM 78%-80%)----- 0.971 Kg.

The above norms have been worked out on the basis of 92.5% soap noodles in the export.
No repeat licence should be issued on these norms.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-439 NC No.30/08 Dated 31.10.2007	M/s. Dynamic Industries Ltd. F.No.01/82/50/511/AM07/DES-IV RLA No. 08/80/40/382/AM04 Lic. No. 0810036440 Dt. 26.2.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and the Committee noted that since export has been completed, the description may be agreed as per application form for this licence only.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-440 NC No.30/08 Dated 31.10.2007	M/s. Asiatic Industries F.No.01/87/50/1107/AM06/DES-IV RLA No. 08/24/40/98/AM06 Lic. No. 0810050977 Dt. 27.9.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No M-441 NC No.30/08 Dated 31.10.2007	M/s. Adani Pharmachem Pvt. F.No.01/87/50/951/AM07/DES-IV RLA No. 24/80/40/37/AM07 Lic. No. 2410018329 2.2.2007
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The Committee considered the case as per agenda and in view of chemical literature, the Committee decided to clarify to RLA that both piperazine and Diethylene Diamine are same items.

Case No M-442 NC No.30/08 Dated 31.10.2007	M/s. Tec Lam Industries F.No.01/83/50/1132/AM07/DES-IV RLA No. 07/24/40/698/AM07 Lic. No. 0710049609 Dt. 16.1.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as under:-

The applicant have furnished the various sizes of panel to be exported however the exact qty. of these panels could not be finalized so far. The average wastages worked out to be 10.3% however the wastage claimed by the firm 8.2% in view of the above the application may be ratified as applied for however in the description of import and export the following sizes should be added.

Item of Export

Melamine Wood Backup Board (Thickness 2mm – 2.5 mm) --- 8500 Sq. Meter
of following sizes

458.5 mm x 611.5 mm

509.5 mm x 578.5 mm

534.5 mm x 611.5 mm

447.0 mm x 572.0 mm

346.0 mm x 572.0 mm

527.0 mm x 572.0 mm

Item of Import

Jumbo Size (2185 mm x 2900 mm) Melamine Wood -----9250 Sq. Meter.

Backup Board relevant (Thickness 2mm – 2.5 mm)

No repeat licence should be issued on these norms.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-443 NC No.30/08 Dated 31.10.2007	M/s. Satyam Pharma chem (P) Ltd. F.No.01/83/50/683/AM07/DES-IV RLA No. 03/95/40/750/AM07 Lic. No. 0310399808 Dt. 18.9.2006
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The Committee considered the case as per agenda and after deliberation it was noted that there is three stage reaction with yield of 98,97,95% and overall yield is 90.3%. Since certificate of Central Excise is based on the records of the company, the committee decided to recommend the quantity of import item @ 0.993 kg/kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

*******Directorate General of Foreign Trade**
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 30/83-ALC1/2007 **MEETING DATE** : 31.10.2007

1	Case No.:19/13/82-ALC1/2005	Party Name:DOW CORNING INDIA PVT. LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/82/050/00251/AM06/	RLA File :03/94/040/00259/AM06/	Lic.No/Date:0310334227 14.06.2005	Defer Date:
	Decision :The Committee in light of the written comments of the Deptt. PNG forwarded vide their letter dated 11.9.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under: Export product Pao Grease (TG-5010 Base Grease)----- 12000 kg. Import item 1. Mobile SHF 61 (Poly Alpha Olifin) -----10519 kg. 2. Lithium Hydroxide ----198.7 kg. 3. 12 Hydroxy Stearic Acid-----1402.5 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:28.11.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 28.11.2007.			

	Case No.:31/45/87-ALC1/2005	Party Name:SARA LEE HOUSEHOLD & BODY CARE INDIA PRIVATE LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/87/050/01323/AM06/	RLA File :04/24/040/00514/AM06/	Lic.No/Date:0410078385	Defer Date:

3

Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4

Case No.:11/4/82-ALC1/2006

Party Name:HIMADRI CHEMICALS &
INDS. LTD.

Meet No/Date:30/83-ALC1/2007
31.10.2007

Status:Deffered
and Re-indexed

HQ File :01/82/050/01504/AM06/

RLA File :02/24/040/00289/AM06/

Lic.No/Date:0210087410
22.03.2006

Defer
Date:28.11.2007

Decision : The Committee considered the case as per agenda. The representative of DC(SS1) present in the meeting and on the basis of verbal comments offered by him the Committee decided to ask firm to furnish Central Excise Data. Accordingly the case may be re-listed on 28.11.2007

5

Case No.:13/14/83-ALC1/2006

Party Name:STERLING ENTERPRISES,

Meet No/Date:30/83-ALC1/2007
31.10.2007

Status:Deffered
and Re-indexed

HQ File :01/83/050/00238/AM07/

RLA File :03/95/040/01472/AM06/

Lic.No/Date:0310382468
31.05.2006

Defer
Date:28.11.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. After collecting application from firm/RLA it should refer to TA. Accordingly the case may be re-listed on 28.11.2007

6

Case No.:75/25/82-ALC1/2006

Party Name:MANAKSIA LTD.(
FORMERLY HINDUSTHAN SEALS LTD.)

Meet No/Date:30/83-ALC1/2007
31.10.2007

Status:Case
Rejected

HQ File :01/82/050/00596/AM07/

RLA File :02/24/040/00113/AM07/

Lic.No/Date:0210091704
24.07.2006

Defer Date:

Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

7	Case No.:18/19/83-ALC1/2007	Party Name:TALWAR BROTHERS P. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00539/AM07/	RLA File :02/24/040/00130/AM07/	Lic.No/Date:0210092537 11.08.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007			

8	Case No.:27/26/83-ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 28.11.2007.			

9	Case No.:4/30/82-ALC1/2006	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/82/050/00933/AM07/	RLA File :31/24/040/00200/AM07/	Lic.No/Date:3110026478 14.09.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.11.2007.			

10	Case No.:6/32/83-ALC1/2006	Party Name:UNIVERSAL FORME INDIA PVT. LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00672/AM07/	RLA File :04/24/040/00229/AM07/	Lic.No/Date:0410084251 14.09.2006	Defer Date:31.10.2007

Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-VII.(DES-VII) along with Technical comment dt. 20.10.2007

11	Case No.:2/33/81-ALC2/2006	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM07/	RLA File :09/24/040/00231/AM07/	Lic.No/Date:0910027580 15.09.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.11.2007			

12	Case No.:7/33/87-ALC1/2006	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/87/050/00548/AM07/	RLA File :31/24/040/00202/AM07/	Lic.No/Date:3110026499 15.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 28.2.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

13	Case No.:19/30/83-ALC1/2006	Party Name:RENUKA GLASS DESIGNERS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00702/AM07/	RLA File :03/95/040/00766/AM07/	Lic.No/Date:0310400476 21.09.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007			

	Case No.:13/36/83-ALC1/2006	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
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14	HQ File :01/83/050/00773/AM07/	RLA File :03/95/040/00576/AM07/	Lic.No/Date:0310402842 06.10.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status :Deferred and Re-indexed
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:28.11.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 28.11.2007.			

16	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:28.11.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

17	Case No.:26/31/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00797/AM07/	RLA File :05/24/040/00463/AM07/	Lic.No/Date:0510192659 13.10.2006	Defer Date:28.11.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.			

18	Case No.:1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to remind policy-III and also write a note to DES-VI. Accordingly the case may be re-listed on 28.11.2007			

19	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to refer policy-III regarding export policy of Gurjan Sawn Timber. Accordingly the case may be re-listed on 28.11.2007			

20	Case No.:22/35/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01246/AM07/	RLA File :17/24/040/00056/AM07/	Lic.No/Date:1710001454 31.10.2006	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII.(DES- VII) with technical comments dt. 24.10.2007			

21	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). The committee also decided to remind to PNG. Accordingly the case may be re-listed on 28.11.2007.			

22	Case No.:13/36/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00682/AM07/	RLA File :08/24/040/00168/AM07/	Lic.No/Date:0810060718 02.11.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.11.2007.			

23	Case No.:25/35/81-ALC2/2006	Party Name:VALEO FRICTION MATERIALS INDIA LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/81/050/00616/AM07/	RLA File :04/24/040/00300/AM07/	Lic.No/Date:0410085395 08.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

25	Case No.:3/39/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00723/AM07/	RLA File :03/94/040/00877/AM07/	Lic.No/Date:0310407799 13.11.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.

26	Case No.:5/41/80-ALC2/2006	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

27	Case No.:2/16/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/83/050/01019/AM07/	RLA File :05/24/040/00713/AM07/	Lic.No/Date:0510196011 11.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.			

29	Case No.:3/44/85-ALC3/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00187/AM07/	RLA File :31/24/040/00312/AM07/	Lic.No/Date:3110027587 18.12.2006	Defer Date:28.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.

30	Case No.: 21/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01060/AM07/	RLA File :03/95/040/01119/AM07/	Lic.No/Date:0310413403 22.12.2006	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of chemical.. Accordingly the case may be re-listed on 28.11.2007.			

31	Case No.: 3/48/87-ALC1/2006	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/87/050/00861/AM07/	RLA File :05/24/040/00815/AM07/	Lic.No/Date:0510197127 02.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.: 60/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

	Case No.: 63/44/83-ALC1/2006	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
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33	HQ File :01/83/050/01158/AM07/	RLA File :03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.				

34	Case No.:4/50/83-ALC1/2006	Party Name:STP LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01146/AM07/	RLA File :02/24/040/00295/AM07/	Lic.No/Date:0210097395 18.01.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.				

35	Case No.:17/48/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01628/AM07/	RLA File :03/94/040/01143/AM07/	Lic.No/Date:0310416783 22.01.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 28.11.2007				

36	Case No.:3/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01172/AM07/	RLA File :04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.				

	Case No.:4/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
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37	HQ File :01/83/050/01173/AM07/	RLA File :04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:27.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.				

38	Case No.:422/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01192/AM07/	RLA File :09/24/040/00449/AM07/	Lic.No/Date:0910029183 05.02.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

39	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to obtain clearance from Deptt. of Environment and forest whether export item is free and not a CIES-III item. Accordingly the case may be re-listed on 28.11.2007				

40	Case No.:2/9/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/83/050/01259/AM07/	RLA File :05/24/040/00946/AM07/	Lic.No/Date:0510199601 15.02.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

41	Case No.: 3/17/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Rejected
	HQ File :01/83/050/01258/AM07/	RLA File :05/24/040/00945/AM07/	Lic.No/Date:0510199599 15.02.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.: 4/16/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Rejected
	HQ File :01/83/050/01263/AM07/	RLA File :05/24/040/00917/AM07/	Lic.No/Date:0510199744 20.02.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.: 5/16/83-ALC1/2007	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Approved
	HQ File :01/83/050/01272/AM07/	RLA File :05/24/040/00907/AM07/	Lic.No/Date:0510199917 22.02.2007	Defer Date:
	Decision :The Committee in light of the written comments of the Deptt. of IPP forwarded vide their written comments dated 31.10.2007 and decided to approve the case as under: Export product Caf jointings sheets metalic and non metalic (Asbestos Based / Oil resistant Minimum Raw Asbestos) containing min. 38.0%			

Asbestos-----300 MT.

Import item

Raw Asbestos ----- 120,000 kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda. The representative of DC(SS1) present in the meeting and on the basis of verbal comments offered by him the Committee decided to ask firm to furnish Central Excise Data. Accordingly the case may be re-listed on 28.11.2007			

45	Case No.:2/18/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/01296/AM07/	RLA File :05/24/040/00956/AM07/	Lic.No/Date:0510200252 01.03.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of IPP forwarded vide their written comments dated 31.10.2007 and decided to approve the case as under: Export product As applied for Import item Import may allowed as under			

Import at S.No. 1 to 6 ---- As applied for (i.e. 2% wastage)

Import at S.No. 7 ---- 1.10 Kg/kg content in export

Import at S.No. 8 ---- As applied for

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.: 9/51/81-ALC2/2006	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00959/AM07/	RLA File :08/93/040/00372/AM07/	Lic.No/Date:0810063343 02.03.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007. The committee also decided to send the application to TA.			

47	Case No.: 10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

48	Case No.: 5/9/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Rejected
	HQ File :01/83/050/01340/AM07/	RLA File :05/24/040/01001/AM07/	Lic.No/Date:0510201014 14.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.			

50	Case No.:7/16/83-ALC1/2007	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/83/050/01359/AM07/	RLA File :05/24/040/01016/AM07/	Lic.No/Date:0510201310 20.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:5/17/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01365/AM07/	RLA File :03/95/040/01592/AM07/	Lic.No/Date:0310424017 22.03.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.11.2007.			

52	Case No.:8/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01368/AM07/	RLA File :17/24/040/00088/AM07/	Lic.No/Date:1710001593 23.03.2007	Defer Date:28.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.

53	Case No.:9/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01372/AM07/	RLA File :17/24/040/00089/AM07/	Lic.No/Date:1710001598 27.03.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

54	Case No.:10/16/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01381/AM07/	RLA File :09/24/040/00548/AM07/	Lic.No/Date:0910029840 29.03.2007	Defer Date:31.10.2007
	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 15022/11/2007 dated 10.7.2007 and decided to approve this case as under:- Item of Export (2,6 Diisopropyl phenoxy-phenyl) -----1 kg. -Thiourea 86% Technical (DIPPT. 86% Technical) Item of Import 1. Diisopropyl Aniline----- 1.078 kg 2. Bromine -----1.070 kg. 3. Phenol-----0.793 kg. 4. Sodium Thiocyanate-----0.550 kg.			

5. Cyclohexane-----1.350 kg.
 6. N,N Dimethyl Formamide-----0.853 kg.
 7. Cuprous Chloride-----0.040 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.: 4/18/83-ALC1/2007	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00023/AM08/	RLA File :03/95/040/01502/AM07/	Lic.No/Date:0310425391 02.04.2007	Defer Date:31.10.2007
	Decision :			

56	Case No.: 8/9/83-ALC1/2007	Party Name:SLUGS INDIA LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Approved
	HQ File :01/83/050/00022/AM08/	RLA File :03/95/040/00999/AM07/	Lic.No/Date:0310425388 02.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/44/2006/Ch.III dated 27.8.2006 decided to approve this case as under:- Item of Export Zinc Oxide-----1 kg. Item of Import Zinc Score-----0.900 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 20/19/83-ALC1/2007	Partv Name: PANAMA PETROCHEM LTD.	Meet No/Date:30/83-ALC1/2007	Status: Deffered
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57			31.10.2007	and Re-indexed
	HQ File :01/83/050/00034/AM08/	RLA File :03/95/040/01364/AM07/	Lic.No/Date:0310425612 04.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 28.11.2007.			

58	Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda. The representative of DC(SSi) present in the meeting and on the basis of verbal comments offered by him the Committee decided to ask firm to furnish Central Excise Data. Accordingly the case may be re-listed on 28.11.2007			

59	Case No.:4/12/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00079/AM08/	RLA File :17/24/040/00002/AM08/	Lic.No/Date:1710001614 09.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

60	Case No.:9/17/83-ALC1/2007	Party Name:T VISMAIL HAJI & CO	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.			

61	Case No.:11/17/83-ALC1/2007	Party Name:CENTURY ENKA LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00093/AM08/	RLA File :03/94/040/01476/AM07/	Lic.No/Date:0310426203 10.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.11.2007.			

62	Case No.:21/19/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00078/AM08/	RLA File :03/95/040/00018/AM08/	Lic.No/Date:0310426069 10.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.11.2007.			

63	Case No.:10/10/83-ALC1/2007	Party Name:JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 28.11.2007.			

64	Case No.:10/4/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/85/050/00009/AM08/	RLA File :03/95/040/01632/AM07/	Lic.No/Date:0310426882 16.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:22/19/83-ALC1/2007	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/00118/AM08/	RLA File :03/94/040/00008/AM08/	Lic.No/Date:0310426950 17.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/15/2006-ChII dated 19.12.2006 and decided to approve the case on repeat basis as under: Item of Export Endosulfan (Technical)----- 1 kg. Item of Import 1. Het Diol -----0.990 kg.. 2. Thionyl Chloride -----0.350 kg. 3. Toluene -----0.014 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:14/17/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/83/050/00136/AM08/	RLA File :05/24/040/00990/AM07/	Lic.No/Date:0510202658 18.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:15/17/83-ALC1/2007	Party Name:SHYAM CHEM IMPEX,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00140/AM08/	RLA File :07/24/040/00892/AM07/	Lic.No/Date:0710051312 18.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

68	Case No.:16/17/83-ALC1/2007	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00150/AM08/	RLA File :05/24/040/00048/AM08/	Lic.No/Date:0510202682 19.04.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII.(DES-VII) with technical comments.			

69	Case No.:22/16/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/00148/AM08/	RLA File :09/24/040/00002/AM08/	Lic.No/Date:0910030061 19.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/10/2006-Ch-II dated 19.07.2006 and decided to approve this case as under:- Item of Export Fenbuconazole Technical-----1 kg. Item of Import			

- 1 Para chloro styrene-----0.784 kg.
- 2 Benzyl Cyanide-----0.741 kg.
- 3 Dichloro methane-----0.417 kg.
- 4 1,2,4-Triazole-----0.513 kg.
- 5 Dimethyl Sulphoxide-----0.500 kg.
- 6 Lithium Amide-----0.010 kg.
- 7 Potassium Hydroxide-----0.480 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:23/16/83-ALC1/2007	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 30/83-ALC1/2007 31.10.2007	Status: Case Approved
HQ File :01/83/050/00152/AM08/	RLA File :03/94/040/01519/AM07/	Lic.No/Date:0310427321 19.04.2007	Defer Date:

Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.15022/24/2005.Ch.II dated 16.10.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

Ethoprophos Technical----- 1 kg.

Import item

1. N-Propyl Mercaptan -----0.710 kg.
2. Phosphorous Oxychloride ----0.830 kg.
3. Ethanol (93% basis)-----0.260 kg.
4. Caustic Soda Lye (100% basis)-----0.837 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:23/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00159/AM08/	RLA File :17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

72	Case No.:24/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00160/AM08/	RLA File :17/24/040/00006/AM08/	Lic.No/Date:1710001621 20.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

73	Case No.:8/22/83-ALC1/2007	Party Name:LEXPORTEX INDIA PVT LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00163/AM08/	RLA File :02/24/040/00346/AM07/	Lic.No/Date:0210100177 20.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

74	Case No.:24/16/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00174/AM08/	RLA File :31/24/040/00427/AM07/	Lic.No/Date:3110029033 23.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.11.2007.

75	Case No.:25/19/83-ALC1/2007	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/00172/AM08/	RLA File :05/24/040/00788/AM07/	Lic.No/Date:0510202829 23.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/4/2004/Ch.-III dated 16.10.2007 and decided to approve this case as under:- Item of Export Insoluble Sulphur (80%) -----1 kg. Containing: 1) average 79-81% elemental sulphur 2) average coating oil content 19-21% Item of Import Elemental sulphur----- 0.848 kg Coating Oil -----0.200 kg. (Mixture of naphtanic & paraffins) RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:27/16/83-ALC1/2007	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00184/AM08/	RLA File :08/24/040/00008/AM08/	Lic.No/Date:0810064405 24.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.

77	Case No.:5/8/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00179/AM08/	RLA File :07/24/040/00007/AM08/	Lic.No/Date:0710051388 24.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

78	Case No.:12/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.			

79	Case No.:29/16/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/00207/AM08/	RLA File :09/24/040/00019/AM08/	Lic.No/Date:0910030109 27.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 15022/11/2007 dated 10.7.2007 and decided to approve this case as under:- Item of Export (2,6 Diisopropyl phenoxy-phenyl) -----1 kg. -Thiourea 86% Technical (DIPPT. 86% Technical)			

Item of Import

1. Diisopropyl Aniline----- 1.078 kg
2. Bromine -----1.070 kg.
3. Phenol-----0.793 kg.
4. Sodium Thiocyanate-----0.550 kg.
5. Cyclohexane-----1.350 kg.
6. N,N Dimethyl Formamide-----0.853 kg.
7. Cuprous Chloride-----0.040 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

80	Case No.:26/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00224/AM08/	RLA File :03/95/040/00039/AM08/	Lic.No/Date:0310428309 30.04.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

81	Case No.:28/19/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00234/AM08/	RLA File :05/24/040/00073/AM08/	Lic.No/Date:0510203190 03.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

	Case No.:31/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00256/AM08/	RLA File :17/24/040/00010/AM08/	Lic.No/Date:1710001631	Defer

82			03.05.2007	Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

83	Case No.:18/14/83-ALC1/2007	Party Name:VESUVIUS INDIA LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/83/050/00271/AM08/	RLA File :08/24/040/00028/AM08/	Lic.No/Date:0810064686 07.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:12/17/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00263/AM08/	RLA File :05/24/040/00106/AM08/	Lic.No/Date:0510203343 07.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

85	Case No.:22/9/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00267/AM08/	RLA File :02/24/040/00034/AM08/	Lic.No/Date:0210100593 07.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

	Case No.:7/12/83-ALC1/2007	Party Name:INDIA GLYCOLS LTD	Meet No/Date:30/83-ALC1/2007	Status:Case
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86			31.10.2007	Approved
	HQ File :01/83/050/00264/AM08/	RLA File :05/24/040/01039/AM07/	Lic.No/Date:0510203345 07.05.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/7/2003/Ch.III dated 16.3.2004 and decided to approve this case on repeat basis as under:- Item of Export Mono Ethylene Glycol- -----1kg Ethyl Ether Acetate Import Item 1. Denatured Ethyl Alcohol----0.820 kg 2. Acetic Acid-----0.477 kg. 3. Triethyl Amine Catalyst-----0.003 kg. 4. Silver Catalyst-----0.000293 kg. 5. Aluminium Catalyst-----0.000265 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:28.11.2007
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.11.2007.				

88	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

89	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

90	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

91	Case No.:34/16/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00305/AM08/	RLA File :03/94/040/00077/AM08/	Lic.No/Date:0310429120 11.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

92	Case No.:15/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00314/AM08/	RLA File :02/24/040/00042/AM08/	Lic.No/Date:0210100762 14.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.			

93	Case No.:599/24/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/00335/AM08/	RLA File :09/24/040/00044/AM08/	Lic.No/Date:0910030268 16.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/119/2005-Ch-II dated 27.02.2006 and decided to approve this case on repeat basis as under:- Item of Export Tricyclazole Technical ----- 1 kg. (95% Min.) Item of Import 1 Ortho Toluidine-----0.835 kg. 2 Ammonium Thiocyanate-----0.656 kg. 3 Hydrazine Hydrate 100% -----0.723 kg. 4 Formic Acid-----0.711 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.			

94	Case No.:16/13/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00332/AM08/	RLA File :08/24/040/00003/AM08/	Lic.No/Date:0810064852 16.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

95	Case No.:34/19/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00356/AM08/	RLA File :03/95/040/01310/AM07/	Lic.No/Date:0310429775 17.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

96	Case No.:21/14/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00383/AM08/	RLA File :08/93/040/00059/AM08/	Lic.No/Date:0810065014 23.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.			

97	Case No.:26/18/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00419/AM08/	RLA File :03/95/040/01374/AM07/	Lic.No/Date:0310430313 23.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

98	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 28.11.2007.			

99	Case No.:39/16/83-ALC1/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/00415/AM08/	RLA File :03/94/040/00193/AM08/	Lic.No/Date:0310430733 28.05.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/8/2005-Ch.II dated 21.4.2006 and decided to approve the case on repeat basis as under: Item of Export 2-Benzyl-P-Chlorophenol (BCP)/ ----- 1Kg. 2-Benzyl-4- Chlorophenol (Nipacide BCP) Item of Import 1. P-Chlorophenol ----- 0.691 kg. 2.Benzyl Chloride-----0.681 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:24/14/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
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100	HQ File :01/83/050/00452/AM08/	RLA File :03/94/040/00150/AM08/	Lic.No/Date:0310431068 30.05.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.11.2007				

101	Case No.:652/24/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00454/AM08/	RLA File :03/95/040/00067/AM08/	Lic.No/Date:0310431070 30.05.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

102	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.11.2007.				

103	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.11.2007.				

	Case No.:23/13/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
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104	HQ File :01/83/050/00481/AM08/	RLA File :03/95/040/00064/AM08/	Lic.No/Date:0310431275 31.05.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.11.2007.				

105	Case No.:41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 28.11.2007.				

106	Case No.:43/19/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00480/AM08/	RLA File :03/95/040/01635/AM07/	Lic.No/Date:0310431249 31.05.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.11.2007.				

107	Case No.:29/18/83-ALC1/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00460/AM08/	RLA File :07/24/040/00158/AM08/	Lic.No/Date:0710051870 04.06.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.11.2007.				

	Case No.:32/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
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108	HQ File :01/83/050/00463/AM08/	RLA File :17/24/040/00024/AM08/	Lic.No/Date:1710001661 05.06.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (ch.Div.)..Accordingly the case may be re-listed on 28.11.2007.				

109	Case No.: 40/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Rejected
	HQ File :01/83/050/00488/AM08/	RLA File :03/95/040/00213/AM08/	Lic.No/Date:0310431593 05.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 20.9.2007.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

110	Case No.: 49/16/83-ALC1/2007	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Rejected
	HQ File :01/83/050/00482/AM08/	RLA File :02/24/040/00068/AM08/	Lic.No/Date:0210101376 07.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by this office.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

	Case No.: 39/18/83-ALC1/2007	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Approved
	HQ File :01/83/050/00487/AM08/	RLA File :05/24/040/00187/AM08/	Lic.No/Date:0510204667 08.06.2007	Defer Date:
Decision : The Committee in light of the verbal comments offered by representative of the Deptt. of IPP on 31.10.2007 and decided to approve the case as under:				

111	Export product
	Caf jointings sheets metalic and non metalic (Asbestos Based / Oil resistant Minimum Raw Asbestos containing min. 38.0% raw Asbestos-----1000 MT.
	Import item
	Raw Asbestos ----- 400000 kg. (Chrysotile)
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

112	Case No.:55/16/83-ALC1/2007	Party Name:BLUE CIRCLE SPECIALITY CHEMICALS PVT. LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00723/AM08/	RLA File :03/94/040/00116/AM08/	Lic.No/Date:0310432127 08.06.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

	Case No.:111/19/83-ALC1/2007	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/00731/AM08/	RLA File :03/94/040/00261/AM08/	Lic.No/Date:0310432747 14.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments dt. 31.10.2007 offered by him the Committee decided to approve the case as under:-			
	Item of export			

113

THERMAL COATED PAPER, COATED PAPER, PLAIN PAPER, CARBONLESS PAPER, RULLED/UNRULLED PAPER

50 TO 150 GSM +- 10% -----20 MT

Item of Import

THERMAL COATED PAPER IN ANY SIZE ROLLS-----21 MT

50 TO 150 GSM +- 10% of relevant GSM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

114

Case No.:50/16/83-ALC1/2007

Party Name:HILLWOOD FURNITURE
PRIVATE LIMITED

Meet No/Date:30/83-ALC1/2007
31.10.2007

Status:Deffered
and Re-indexed

HQ File :01/83/050/00519/AM08/

RLA File :10/24/040/00049/AM08/

Lic.No/Date:1010026736
14.06.2007

Defer
Date:28.11.2007

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to obtain clearance from Deptt. of Environment and forest whether export item is free and not a CIES-III item. Accordingly the case may be re-listed on 28.11.2007

115

Case No.:50/19/83-ALC1/2007

Party Name:ARJUN CHEMICALS PVT.
LTD.,

Meet No/Date:30/83-ALC1/2007
31.10.2007

Status:Deffered
and Re-indexed

HQ File :01/83/050/00516/AM08/

RLA File :04/24/040/00073/AM08/

Lic.No/Date:0410089939
14.06.2007

Defer
Date:28.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.

Case No.:53/19/83-ALC1/2007

Party Name:ESTEEM INDUSTRIES PVT.
LTD,

Meet No/Date:30/83-ALC1/2007
31.10.2007

Status:Deffered
and Re-indexed

116	HQ File :01/83/050/00539/AM08/	RLA File :17/24/040/00029/AM08/	Lic.No/Date:1710001668 15.06.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

117	Case No.:54/19/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00540/AM08/	RLA File :17/24/040/00030/AM08/	Lic.No/Date:1710001669 15.06.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

118	Case No.:65/19/83-ALC1/2007	Party Name:JOLLY BOARD LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00582/AM08/	RLA File :03/94/040/00260/AM08/	Lic.No/Date:0310432882 15.06.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 31.10.2007 from Deptt. of IPP . 1. Details of indigenous input with their qty. 2. Net content of each of input in the export product 3. Wastage of each stage of manufacturing. And justification for the same. 4. Production/ consumption data for last one year duly certified by Central Excise. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 28.11.2007.				

	Case No.:66/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894	Defer

119		15.06.2007	Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

120	Case No.:694/24/83-ALC1/2007	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00547/AM08/	RLA File :05/24/040/00214/AM08/	Lic.No/Date:0510205086 19.06.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.			

121	Case No.:48/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/83/050/00736/AM08/	RLA File :03/95/040/00268/AM08/	Lic.No/Date:0310433366 20.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122	Case No.:1/17/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00048/AM08/	RLA File :03/95/040/00074/AM08/	Lic.No/Date:0310433520 22.06.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 11.7.2007 from Deptt. of IPP . 1. Product catalogue, specification and make of spectacle frame to imported.			

Accordingly the case may be re-listed on 28.11.2007.

123	Case No.:53/16/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00654/AM08/	RLA File :03/95/040/00307/AM08/	Lic.No/Date:0310434269 28.06.2007	Defer Date:19.12.2007
	Decision :			

124	Case No.:77/19/83-ALC1/2007	Party Name:MAHA VIR INTERMEDIATES	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00619/AM08/	RLA File :52/24/040/00005/AM08/	Lic.No/Date:5210021769 28.06.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

125	Case No.:88/19/83-ALC1/2007	Party Name:BLUE CIRCLE SPECIALITY CHEMICALS PVT. LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00656/AM08/	RLA File :03/94/040/00288/AM08/	Lic.No/Date:0310434322 28.06.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

126	Case No.:95/19/83-ALC1/2007	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00679/AM08/	RLA File :03/95/040/00287/AM08/	Lic.No/Date:0310434496 29.06.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007

127	Case No.: 80/19/83-ALC1/2007	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00636/AM08/	RLA File :31/21/040/00084/AM08/	Lic.No/Date:3110029717 02.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

128	Case No.: 81/19/83-ALC1/2007	Party Name:ARCHIES LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00637/AM08/	RLA File :05/24/040/00253/AM08/	Lic.No/Date:0510205640 02.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.			

129	Case No.: 84/19/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00644/AM08/	RLA File :05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.			

130	Case No.: 87/19/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Rejected
	HQ File :01/83/050/00651/AM08/	RLA File :31/24/040/00103/AM08/	Lic.No/Date:3110029727 03.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply to			

letter issued by C&PC (Ch.) dt. 28.2.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

131	Case No.:91/19/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00663/AM08/	RLA File :02/24/040/00093/AM08/	Lic.No/Date:0210102132 04.07.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII.(DES-VII)			

132	Case No.:92/19/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00670/AM08/	RLA File :31/24/040/00098/AM08/	Lic.No/Date:3110029746 04.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

133	Case No.:98/19/83-ALC1/2007	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00684/AM08/	RLA File :05/24/040/00277/AM08/	Lic.No/Date:0510205883 06.07.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII.(DES-VII) with technical comments dt. 29.10.2007			

	Case No.:124/19/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00791/AM08/	RLA File :03/95/040/00154/AM08/	Lic.No/Date:0310435350	Defer

134			09.07.2007	Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

135	Case No.:125/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00792/AM08/	RLA File :03/95/040/01419/AM07/	Lic.No/Date:0310435352 09.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

136	Case No.:126/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00793/AM08/	RLA File :03/95/040/00063/AM08/	Lic.No/Date:0310435354 09.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

137	Case No.:36/17/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00688/AM08/	RLA File :08/24/040/00067/AM08/	Lic.No/Date:0810065840 09.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

	Case No.:102/19/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00710/AM08/	RLA File :03/94/040/00252/AM08/	Lic.No/Date:0310435757	Defer

138			11.07.2007	Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

139	Case No.:103/19/83-ALC1/2007	Party Name:A VIK PHARMACEUTICAL LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00712/AM08/	RLA File :03/94/040/00198/AM08/	Lic.No/Date:0310435816 11.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

140	Case No.:132/19/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00828/AM08/	RLA File :03/95/040/00386/AM08/	Lic.No/Date:0310437237 24.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

141	Case No.:855/24/83-ALC1/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00855/AM08/	RLA File :03/94/040/00419/AM08/	Lic.No/Date:0310437781 31.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

	Case No.:861/24/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00862/AM08/	RLA File :03/95/040/00374/AM08/	Lic.No/Date:0310437836	Defer

142		31.07.2007	Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

143	Case No.: 863/24/83-ALC1/2007	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Approved
	HQ File :01/83/050/00864/AM08/	RLA File :03/94/040/00423/AM08/	Lic.No/Date:0310437878 31.07.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/98/2004/Ch.II dated 17.1.2007 and decided to approve the case on repeat basis as under: Export product Distillated Fatty acids (C 16 C18)-----1kg Import item Palm Fatty acid Distillate (PFAD) FFA (as palmitic)=70PCT min. total saponifiable matter (TSM)=95 PCT Min.----- --1.094kg RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

144	Case No.: 135/19/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00867/AM08/	RLA File :05/24/040/00363/AM08/	Lic.No/Date:0510207018 31.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

145	Case No.:880/24/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00885/AM08/	RLA File :03/95/040/00424/AM08/	Lic.No/Date:0310438322 06.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

146	Case No.:885/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00892/AM08/	RLA File :03/95/040/00830/AM07/	Lic.No/Date:0310438385 06.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

147	Case No.:886/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00893/AM08/	RLA File :03/95/040/00982/AM07/	Lic.No/Date:0310438387 06.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

148	Case No.:887/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00894/AM08/	RLA File :03/95/040/00864/AM07/	Lic.No/Date:0310438395 06.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

149	Case No.:926/24/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00940/AM08/	RLA File :03/95/040/00220/AM08/	Lic.No/Date:0310438674 07.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

150	Case No.:1/25/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01026/AM08/	RLA File :03/95/040/00465/AM08/	Lic.No/Date:0310439658 16.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

151	Case No.:14/25/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01039/AM08/	RLA File :03/95/040/00475/AM08/	Lic.No/Date:0310439724 16.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

152	Case No.:19/25/83-ALC1/2007	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01044/AM08/	RLA File :03/95/040/00494/AM08/	Lic.No/Date:0310440115 20.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

153	Case No.:21/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01046/AM08/	RLA File :03/95/040/00116/AM08/	Lic.No/Date:0310440172 21.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

154	Case No.:25/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01050/AM08/	RLA File :03/95/040/01376/AM07/	Lic.No/Date:0310440228 21.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

155	Case No.:35/25/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01060/AM08/	RLA File :03/95/040/00507/AM08/	Lic.No/Date:0310440413 22.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

156	Case No.:2/25/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01027/AM08/	RLA File :31/24/040/00183/AM08/	Lic.No/Date:3110030542 27.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

157	Case No.:44/25/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01069/AM08/	RLA File :03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA. Accordingly the case may be re-listed on 28.11.2007.			

158	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:18.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 28.11.2007.			

159	Case No.:48/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01073/AM08/	RLA File :03/95/040/01528/AM07/	Lic.No/Date:0310441034 28.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

160	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

161	Case No.:8/25/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01033/AM08/	RLA File :09/24/040/00215/AM08/	Lic.No/Date:0910031315 29.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

162	Case No.:9/25/83-ALC1/2007	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01034/AM08/	RLA File :05/24/040/00388/AM08/	Lic.No/Date:0510208279 29.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

163	Case No.:10/25/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01035/AM08/	RLA File :08/24/040/00137/AM08/	Lic.No/Date:0810066882 29.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

164	Case No.:13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

165	Case No.: 33/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01058/AM08/	RLA File :03/95/040/00400/AM08/	Lic.No/Date:0310441323 30.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

166	Case No.: 34/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

167	Case No.: 38/25/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01063/AM08/	RLA File :31/24/040/00188/AM08/	Lic.No/Date:3110030567 30.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007			

	Case No.: 43/25/83-ALC1/2007	Party Name:ZAIBE TRADING COMPANY	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/01068/AM08/	RLA File :03/95/040/00546/AM08/	Lic.No/Date:0310441436 30.08.2007	Defer Date:
	Decision : The Committee in light of the verbal comments of the representative of Deptt. of IPP forwarded vide their verbal comments dated 31.10.2007 and decided to approve the case as under: Export product			

168

EMPTY GLASS BOTTLES WITH ALUMINIUM CAP ----13000000 Dozen
AND PLASTIC APPLICATORS.
3ML 12000000 DOZEN, 6ML 50000 DOZEN & 12ML 50000 DOZEN.

Import item

EMPTY GLASS BOTTLES (COSMETIC BOTTLES)-----1313000 Dozen
3ML 1212000 DOZEN, 6ML 50500 DOZEN & 12ML 50500 DOZEN
Of relevant specification.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

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Case No.:1/30/83-ALC1/2007	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01369/AM08/	RLA File :04/24/040/00156/AM08/	Lic.No/Date:0410091602 16.10.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

Case No.:2/30/83-ALC1/2007	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
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171	HQ File :01/83/050/01370/AM08/	RLA File :31/24/040/00232/AM08/	Lic.No/Date:3110031155 16.10.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

172	Case No.:3/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01372/AM08/	RLA File :09/24/040/00306/AM08/	Lic.No/Date:0910031807 17.10.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

173	Case No.:4/30/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01373/AM08/	RLA File :09/24/040/00304/AM08/	Lic.No/Date:0910031810 17.10.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.				

	Case No.:5/30/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Case Approved
	HQ File :01/83/050/01374/AM08/	RLA File :09/24/040/00315/AM08/	Lic.No/Date:0910031813 17.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/120/2005-Ch.II dated 7.4.2006 and decided to approve this case as under:- Item of Export				

174	Pyraflufen Ethyl Technical-----1 kg. Item of Import 1 Para Fluoro Phenol-----1.365 kg. 2 2 Chloro Acetamide-----1.480 kg. 3 Mono Methyl Hydrazine 35% -----0.982 kg. 4 N Propanol-----1.550 kg. 5 Dimethyl Formamide-----3.760 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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175	Case No.: 6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Case Added
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:
	Decision :			

176	Case No.: 10/30/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01379/AM08/	RLA File :03/95/040/00721/AM08/	Lic.No/Date:0310446666 17.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

177	Case No.: 16/30/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01385/AM08/	RLA File :03/95/040/00672/AM08/	Lic.No/Date:0310446745 17.10.2007	Defer Date:28.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.

178	Case No.: 7/30/83-ALC1/2007	Party Name:BOROSIL GLASS WORKS LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status : Case Approved
	HQ File :01/83/050/01376/AM08/	RLA File :03/94/040/00050/AM08/	Lic.No/Date:0310446848 18.10.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

179	Case No.: 8/30/83-ALC1/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status : Deferred and Re-indexed
	HQ File :01/83/050/01377/AM08/	RLA File :03/94/040/00457/AM08/	Lic.No/Date:0310446849 18.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

180	Case No.: 9/30/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status : Deferred and Re-indexed
	HQ File :01/83/050/01378/AM08/	RLA File :03/95/040/00682/AM08/	Lic.No/Date:0310446850 18.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

181	Case No.: 11/30/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status : Deferred and Re-indexed
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of following information from the firm, as per the verbal comments dt. 31.10.2007 from Deptt. of IPP .

1. Details of import item no. 3 with sample.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 28.11.2007.

182	Case No.:12/30/83-ALC1/2007	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/01381/AM08/	RLA File :52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the verbal comments dt. 31.10.2007 from Deptt. of IPP . Net content of cork in export product. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 28.11.2007.			

183	Case No.:14/30/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/01383/AM08/	RLA File :34/24/040/00157/AM08/	Lic.No/Date:3410019869 18.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

184	Case No.:42/30/83-ALC1/2007	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/01411/AM08/	RLA File :03/94/040/00661/AM08/	Lic.No/Date:0310446954 18.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

185	Case No.:43/30/83-ALC1/2007	Party Name:INDO AMINES LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01412/AM08/	RLA File :03/94/040/00701/AM08/	Lic.No/Date:0310446961 18.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

186	Case No.:44/30/83-ALC1/2007	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01413/AM08/	RLA File :03/94/040/00717/AM08/	Lic.No/Date:0310446975 18.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

187	Case No.:13/30/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01382/AM08/	RLA File :09/24/040/00330/AM08/	Lic.No/Date:0910031817 19.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

188	Case No.:15/30/83-ALC1/2007	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01384/AM08/	RLA File :31/24/040/00233/AM08/	Lic.No/Date:3110031224 19.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.

189	Case No.:18/30/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01387/AM08/	RLA File :03/95/040/00726/AM08/	Lic.No/Date:0310447168 19.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

190	Case No.:19/30/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01388/AM08/	RLA File :03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

191	Case No.:46/30/83-ALC1/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01415/AM08/	RLA File :03/95/040/00651/AM08/	Lic.No/Date:0310447034 19.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

192	Case No.:17/30/83-ALC1/2007	Party Name:SRF LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01386/AM08/	RLA File :04/24/040/00221/AM08/	Lic.No/Date:0410091662 22.10.2007	Defer Date:31.10.2007
	Decision : This case will be processed manually.			

193	Case No.:20/30/83-ALC1/2007	Party Name:EMAMI LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSI). Accordingly the case may be re-listed on 28.11.2007.			

194	Case No.:21/30/83-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01390/AM08/	RLA File :02/24/040/00201/AM08/	Lic.No/Date:0210105401 22.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

195	Case No.:22/30/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01391/AM08/	RLA File :09/24/040/00325/AM08/	Lic.No/Date:0910031837 22.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

196	Case No.:23/30/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01392/AM08/	RLA File :09/24/040/00299/AM08/	Lic.No/Date:0910031841 22.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it			

is drug item.

197	Case No.:25/30/83-ALC1/2007	Party Name:PRA VEEN LABORATORIES PVT LTD,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01394/AM08/	RLA File :52/24/040/00016/AM08/	Lic.No/Date:5210022310 22.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

198	Case No.:27/30/83-ALC1/2007	Party Name:RENUKA CHEMICALS,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01396/AM08/	RLA File :31/24/040/00248/AM08/	Lic.No/Date:3110031232 22.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

199	Case No.:29/30/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01398/AM08/	RLA File :11/24/040/00038/AM08/	Lic.No/Date:1110016240 22.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

200	Case No.:33/30/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01402/AM08/	RLA File :05/24/040/00560/AM08/	Lic.No/Date:0510210908 22.10.2007	Defer Date:28.11.2007

Decision : The Committee considered the case as per agenda and decided to call for application.. Accordingly the case may be re-listed on 28.11.2007.

201	Case No.:24/30/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01393/AM08/	RLA File :09/24/040/00319/AM08/	Lic.No/Date:0910031843 23.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

202	Case No.:26/30/83-ALC1/2007	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01395/AM08/	RLA File :03/95/040/00579/AM08/	Lic.No/Date:0310447340 23.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

203	Case No.:28/30/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01397/AM08/	RLA File :09/24/040/00291/AM08/	Lic.No/Date:0910031844 23.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

	Case No.:30/30/83-ALC1/2007	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/01399/AM08/	RLA File :03/94/040/00698/AM08/	Lic.No/Date:0310447343	Defer

204			23.10.2007	Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

205	Case No.:31/30/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01400/AM08/	RLA File :03/94/040/00680/AM08/	Lic.No/Date:0310447425 23.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

206	Case No.:32/30/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01401/AM08/	RLA File :08/24/040/00180/AM08/	Lic.No/Date:0810068003 23.10.2007	Defer Date:31.10.2007
	Decision : This case will be process manually as there is no data available.			

207	Case No.:34/30/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no application received. Accordingly the case may be re-listed on 28.11.2007.			

	Case No.:35/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/01404/AM08/	RLA File :09/24/040/00265/AM08/	Lic.No/Date:0910031861	Defer

208			23.10.2007	Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

209	Case No.: 36/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01405/AM08/	RLA File :09/24/040/00318/AM08/	Lic.No/Date:0910031862 23.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.			

210	Case No.: 37/30/83-ALC1/2007	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01406/AM08/	RLA File :09/24/040/00317/AM08/	Lic.No/Date:0910031863 23.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

211	Case No.: 38/30/83-ALC1/2007	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01407/AM08/	RLA File :09/24/040/00260/AM08/	Lic.No/Date:0910031864 23.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

	Case No.: 39/30/83-ALC1/2007	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deffered and Re-indexed
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212	HQ File :01/83/050/01408/AM08/	RLA File :07/24/040/00528/AM08/	Lic.No/Date:0710053994 23.10.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.11.2007.				

213	Case No.:40/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no application received. Accordingly the case may be re-listed on 28.11.2007.				

214	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no application received. Accordingly the case may be re-listed on 28.11.2007.				

215	Case No.:45/30/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01414/AM08/	RLA File :17/24/040/00075/AM08/	Lic.No/Date:1710001784 23.10.2007	Defer Date:31.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no application received. Accordingly the case may be re-listed on 28.11.2007.				

	Case No.:47/30/83-ALC1/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:30/83-ALC1/2007 31 10 2007	Status:Transferred to Different
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216				Section
	HQ File :01/83/050/01416/AM08/	RLA File :07/24/040/00419/AM08/	Lic.No/Date:0710053998 24.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

217	Case No.:48/30/83-ALC1/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01417/AM08/	RLA File :07/24/040/00421/AM08/	Lic.No/Date:0710053999 24.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

218	Case No.:49/30/83-ALC1/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01418/AM08/	RLA File :07/24/040/00420/AM08/	Lic.No/Date:0710054000 24.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

219	Case No.:50/30/83-ALC1/2007	Party Name:JUPITER BIOSCIENCE LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01419/AM08/	RLA File :09/24/040/00336/AM08/	Lic.No/Date:0910031878 24.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

220	Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

221	Case No.:52/30/83-ALC1/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01421/AM08/	RLA File :09/24/040/00280/AM08/	Lic.No/Date:0910031880 24.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

222	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:30/83-ALC1/2007 31.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007	Defer Date:31.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

Date:02.01.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer